

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 217 of 2014 in**  
**DFR No. 1012 of 2014**

**Dated : 13<sup>th</sup> May, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Prayas Energy Group**

**...Appellant/(s)**  
**Petitioner**

**Versus**

**Central Electricity Regulatory Commission**  
**& Ors.**

**...Respondent(s)**

**Counsel for the Appellant (s) : Mr. Avinash Menon**  
**Mr. Kumar Mihir**

**ORDER**

We have heard the learned counsel for the petitioner.

This is an Application for waiver of the Court fee. There is no dispute as to the participation of the Applicant in the proceedings before the Central Commission. Now he is seeking for the relief of waiver of the court fee.

In view of the facts and circumstances, we feel that it would be appropriate to waive the court fee in respect of Rs. 50,000/-. Accordingly, Ordered. The Applicant is directed to pay the balance court fee of Rs.50,000/- within a week.

After receiving the court fee of Rs.50,000/-, the Registry is directed to number the Appeal and post for Admission.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/js

Note: Direction to Registry.